

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00245/2018

Jodhpur, this the 5th February, 2019

CORAM

Hon'ble Smt Hina P. Shah, Judicial Member

Gokul Gehlot S/o Late Shri Dinesh Gehlot, aged about 28 years, resident of Moti Chowk Khapta, Malio Ki Gali, Jodhpur-342001, his father was last employed on the post of MTS in the office of Joint Commissioner Range-3, Aaykar Bhawan, First Floor, Paota C Road, Lal Maidan, Jodhpur-342010.

.....Applicant

By Advocate : Mr A.K. Kaushik.

Versus

1. Union of India through Secretary to Govt. of India, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. Principal Chief Commissioner of Income Tax, N C R Building, Statute Circle, B D Road, Jaipur.
3. Commissioner of Income Tax, Aaykar Bhawan, First Floor, Paota C Road, Lal Maidan, Jodhpur-342010.
4. Principal Commissioner of Income Tax-II, Aaykar Bhawan, First Floor, Paota C Road, Lal Maidan, Jodhpur-342010.

.....Respondents

By Advocate : Mr Sunil Bhandari.

ORDER (Oral)

The present Original Application has been filed by Mr Gokul Gehlot seeking consideration of his case for compassionate appointment who is ward of Late Shri Dinesh Gehlot working on the post of MTS in the respondent-department, died on 02.02.2015 while in service.

2. Applicant submits that deceased govt. servant was survived by his wife and two sons including the applicant. The eldest son of deceased employee is residing separately and does not look after the family. He is in casual employment and has limited earnings from daily wages, therefore, is not capable of giving any financial support to the family. Thus, the family is in dire need of bread winner so as succour the family. The family is residing in a small ancestral dwelling house. The applicant further submits that he applied for compassionate appointment by submitting an application in prescribed format with all relevant information vide letter dated 20.05.2016 and thereafter furnished all the requisite details required by the respondents.

3. When matter was taken up for hearing today, at the outset, Mr Sunil Bhandari, learned counsel for the respondents made statement at Bar that though reply has not been filed but he has been informed by the respondents that within 3-4 months meeting of Screening Committee is going to be convened to consider the compassionate appointment cases including the applicant's case.

4. At this point of time, Mr A.K. Kaushik, learned counsel for the applicant submitted that despite personally contacting respondent No. 3 & 4 a number of times, the applicant has been

told that his matter is under consideration and file have been sent to the office of 2nd respondent for being placed before next Screening Committee for recommendations. However, he further submitted that applicant would be satisfied if a time bound direction is issued to the respondents by this Tribunal to consider the case of the applicant for compassionate appointment.

5. In view of submissions made by counsels for the parties, I deem it appropriate to dispose of the present OA with the direction to the respondents to convene the meeting of the Screening Committee for compassionate appointment within 04 months from the date of receipt of a copy of this order. The respondents shall consider the case of the applicant for compassionate appointment alongwith such other cases and pass a speaking order if case of the applicant is not recommended by the Screening Committee. Directed accordingly.

6. In view of above direction, OA is disposed of with no order as to costs.

**[Hina P. Shah]
Judicial Member**

Ss/-